

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On. dt. 12.11.05

Copies of order
prepared for counsel
for both side.

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22/11

W.S.W.P.
S.G.)

Order dated 17.11.05

The Respondents by filing M.A.733/05 have submitted that the case of the applicant had been examined and a decision was taken in his favour to offer him appointment under the organisation to the post of Dresser-cum-Attendant and the said order was communicated to him on 21.7.05.

Not only that, the applicant had, in the mean time, also joined his post w.e.f. 1.8.05. They have enclosed a copy of the joining report submitted by the applicant as Annexure-R/10. The Ld.Counsel for the applicant, who is present, has also confirmed the facts.

In the circumstances, the grievance of the applicant having been adequately redressed by the Respondents, this O.A. become infructuous.

We order accordingly. No costs.

Mr.U.B.Mehapatra, Ld.Sr.Standing Counsel is also present.

Member (J)

Vice-chairman